

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 7

COMP.APPL/14(CH)2024
In
CA (CAA) No. 38/Chd/Hry/2023
(1st Motion)
(Disposed of on 21.12.2023)

IN THE MATTER OF:

Napino Auto and Electronics Ltd.

...

Applicant Company

Under Section: 230-232, CA 2013

Rule: 11 NCLT, 2016

Order delivered on 19.04.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court. Let this matter be adjourned to 03.05.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)